

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMBANDAM DAIRY FARM PRIVATE LIMITED
[EARLIER KNOWN AS SAMBANDAM INVESTMENT AND LEASING LIMITED]

1	NAME OF CORPORATE PERSON	SAMBANDAM DAIRY FARM PRIVATE LIMITED [EARLIER KNOWN AS SAMBANDAM INVESTMENT AND LEASING LIMITED]
2	DATE OF INCORPORATION OF CORPORATE PERSON	25.03.1992
3	AUTHORITY UNDER WHICH CORPORATE INCORPORATED / REGISTERED	ROC-COIMBATORE
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U15100TZ1992PTC003700
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE: KAMARAJNAGAR COLONY SALEM TN 636014 IN
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25.02.2023
7	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	SRIRAM PARTHASARATHY OLD NO: 28 (NEW NO: 10), 3 RD CROSS STREET, R.K. NAGAR, RAJA ANNAMALAI PURAM, CHENNAI, TAMIL NADU 600028, srirampcs@gmail.com 9940336666 (REG NO. IBBI/IPA-002/IP-N00292/2017-2018/ 10895)
8	LAST DATE FOR SUBMISSION OF CLAIMS	27.03.2023

Notice is hereby given that the SAMBANDAM DAIRY FARM PRIVATE LIMITED has commenced voluntary liquidation on 25.02.2023.

The stakeholders of SAMBANDAM DAIRY FARM PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 27.03.2023, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of the Liquidator:



Sriram Parthasarathy

Reg No. IBBI/IPA-002/IP-N00292/2017-2018/10895

Date: 27-02-2023

Place: CHENNAI

Regn. No: IBBI/IPA-002/IP-N00292/2017-2018/10895

**Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram ,
Chennai, Tamil Nadu , 600028**

Contact: 9940336666 srirampcs@gmail.com

Discharge of fresh water at Joshmath triggers new fears

District Officials Claim It's Due To Burst In Water Pipeline

Gaurav Jha/timesgroup.com

Dehradun: Heavy water discharge was reported on the Keesingh temple bypass road, below subsidised hill Joshmath town's main market on Sunday morning, with muddy water seen spouting from the hillside.

Panic-stricken residents flooded to the spot from the west, since the last time such a discharge was noticed was on January 2, when an aquifer inside the Jaipur company colony in Marwari municipal ward had burst. The water outflow from the aquifer, which percolates over 500 litre per minute (LPM), had continued for



NOT AGAIN: Residents spotted muddy water spouting from the hillside on Sunday morning.

weeks, aggravating the land subsidence in the town and

forcing over 250 families to leave their houses and move to shelter homes.

Meanwhile, district officials claimed that the water discharge may have been a Jai Sanathan pipe that had burst, adding that the matter is being investigated by the officials of the sanathan.

Speaking to TOI, Kam Rosh, SDM Joshmath, said, "I visited the place from where the water discharge was reported. Later, it was found that the water was coming from the Jai Sanathan water tank which is situated about 100 metres away from here. It was an aquifer burst, the flow would not

have stopped so soon." Josh added that "senior officials have been informed about the development and a thorough geological investigation has been sought to establish the real reason behind the water discharge."

Meanwhile, commissioner of Joshmath Bhabu Singh, said, "The water discharge which continued for nearly two hours has caused soil erosion in the nearby area and mud has been washed to residents in the vicinity."

The government must publicise the detailed study report carried out by scientific institutions in January."

2 killed as truck drags scooter for 2km in UP

Kanpur: In a run of Delhi's Kanyashulkam and drug incident, a 70-year-old man and his 60-year-old son were killed after their scooter got stuck in a dung heap on a Kanyashulkam road in Kanpur district of UP on Saturday night.

A video of the accident has gone viral on social media in which a truck was seen dragging the scooter for two kilometres. The scooter was stuck in a dung heap on a Kanyashulkam road in Kanpur district of UP on Saturday night.

Police said retired teacher Udit Narayan Chandra and his grandson, a 60-year-old man, were going to the market on the two-wheeler when they were hit by the truck. The truck was stuck in a dung heap on a Kanyashulkam road in Kanpur district of UP on Saturday night.

'Create a system where criminals are scared'

Lucknow: PM Narendra Modi on Sunday called upon over 9,000 appointees of UP police to create a system in which "criminals are scared, but law-abiding citizens are not."

He said, "I visited the place from where the water discharge was reported. Later, it was found that the water was coming from the Jai Sanathan water tank which is situated about 100 metres away from here. It was an aquifer burst, the flow would not

have stopped so soon." Josh added that "senior officials have been informed about the development and a thorough geological investigation has been sought to establish the real reason behind the water discharge."

Meanwhile, commissioner of Joshmath Bhabu Singh, said, "The water discharge which continued for nearly two hours has caused soil erosion in the nearby area and mud has been washed to residents in the vicinity."

PM to release ₹16,800cr for over 8cr farmers today

Times News Network

New Delhi: Prime Minister Narendra Modi will on Monday release the ₹16,800 crore instalment of more than ₹16,800 crore to over eight crore beneficiary farmers under the income support scheme — PM-KISAN — at Belagavi, Karnataka.

Under the scheme, ₹5,000 crore is annually released directly into each of the eligible landholder farmers' bank accounts in three equal instalments of ₹1,666.67 crore each.

The government must publicise the detailed study report carried out by scientific institutions in January."



UNDER PM-KISAN SCHEME: Till now, over ₹2.25 lakh crore has been disbursed to more than 11 crore landholder farmer families across the country since the launch of PM-KISAN in February, 2019.

This latest instalment will further boost their income and contribute to the growth of the agriculture sector, said the agriculture ministry in a statement on Sunday. All landholding farmer families in the country are eligible under the scheme, said the ministry. The PM-KISAN scheme has already provided significant benefits to farmers across the country, and

have collectively received over ₹2.25 lakh crore in funds in the past four years. The ministry claimed that the PM-KISAN funds have spurred a real estate growth, credit growth, and boosted agricultural investments. It has also increased farmers' risk-taking capacity, leading to more productive investments, it said.

Jawan, cop killed in Maoist attacks in C'garh

Rakesh Datta/timesgroup.com

Raipur: An Army jawan, who was on leave in his native village in Chhattisgarh, was killed in a Maoist attack on Sunday.

The jawan was shot dead by Maoists in his native village in Chhattisgarh. The jawan was on leave in his native village in Chhattisgarh. The jawan was shot dead by Maoists in his native village in Chhattisgarh.

was posted in the northeast. He had done the Oshin Green in 2021 and got married last year. His cold-blooded murder by Maoists was a grim first in Bastar, perhaps the country.

Brigadier Pankaj (retd), Director of the Joint Security Force, said, "Maoists often look for soft targets in desperation. In this case, it appears that they may have mistaken the Armyman for a CDF jawan or personnel of Maoist exclusion force. Normally, Maoists do not strike Armymen. Also, it ap-

Modi lauds revival of Triveni Mahotsav in WB

Times News Network

New Delhi: The Triveni Mahotsav in West Bengal, which is referred to as Vishnu, Shakti and Bhairavi, was revived in the 88th edition of Prime Minister Narendra Modi's Mann Ki Basti on Sunday.

In a major thrust on cultural revival, Modi said various historical documents suggest that though the Triveni Mahotsav was once regarded as a festival of Sanskrit, education, and Indian culture, the age-old festival that is celebrated on the banks of Ganga, could only be revived two years ago.

"Do you know why it is so special? It is special because this tradition has been revived after 700 years. Although this tradition is thousands of years old, unfortunately, this festival, which used to be held in Bengal's Triveni, was stopped 700 years ago. It should have been started after independence. But it could not happen. Two years ago, the festival was started again by the locals," Modi said, who

peers that somewhere the river of war was flowing. He said, "Maoists often look for soft targets in desperation. In this case, it appears that they may have mistaken the Armyman for a CDF jawan or personnel of Maoist exclusion force. Normally, Maoists do not strike Armymen. Also, it ap-

India sends its fighters, aircraft for multi-nation exercise in UK after UAE

Times News Network

New Delhi: Going full throttle for multi-nation air combat wargames, India on Sunday dispatched Mirage-2000 fighters and other aircraft for the Cobra Warrior exercise in the United Kingdom.

Five Mirage-2000s, two C-17 Globemaster III strategic airlift planes and one IL-76 military refuelling aircraft, along with 145 IAF personnel, flew from the Jantar air base for the exercise at Waddington in the UK.

The Cobra Warrior, scheduled from March 24, is a multinational exercise in which air forces from the US, France, Sweden, South Africa and Singapore will be participating, alongside the Royal Air Force and IAF.

The IAF has five indigenous Tejas fighters, two C-17s and 10 personnel deployed at the Al Dhafra air base in the UAE for the multi-nation exercise Desert Flag VII.



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Maha gears up for stormy session; Chinchwad, Kasba bypolls to set tone

Chaitanya Marjapurkar/timesgroup.com

Mumbai: The budget session of the state legislature starting Monday is expected to be a stormy one as it is taking place days after the Election Commission awarded the Shiv Sena name and how-and-when symbol in the state.

There is a squabble among the people in the way in which the Shiv Sena name and symbol were given to the Shiv Sena faction, said leader of the opposition Atul Gawande, at a joint press conference of the Maha Vikas Aghadi (MVA) on Sunday following a meeting to finalise the opposition's strategy for the budget session which will end on March 24. The MVA is with Sena (UBT) chief Uddhav Thackeray, said the NCP leader.

With the Shiv Sena (UBT) party now having to establish its own name and symbol among voters, the Shiv Sena faction, Chinchwad, Kasba bypolls is expected to set the tone for the state legislative session. This will be the first time since the Shiv Sena name and symbol were given to the Shiv Sena faction, it will boost their morale after their recent triumph in the MLC polls.



Chief Minister Shinde and Deputy CM Advani at the end of budget session.

in Nagpur and Amravati, but if BJP wins both, the MVA will lose face," said a political observer. The Uddhav Thackeray led party is expected to approach Speaker Rajendra Narvekar for recognising their MVA as a separate faction who will sit on the opposition benches and also ask for a new office space in the Vidhan Bhawan complex. If Narvekar doesn't agree, this may lead to a boycott.

of filling up 75,000 vacancies and the old pension scheme, which the teaching community wants implemented. The BJP has already paid a price for its flip-flop over the old pension scheme in the MLC polls, as it had to give up the north-east division teachers' seats.

Bygone by its MLC poll was in Amravati and Nagpur — the home towns of Paladhi, state BJP president Chandrashekhar Bawankule and Union Minister Nitin Gadkari — and the Centre replacing governor B K Khandekar with Keshri Bais, the Opposition Maha Vikas Aghadi (MVA) is looking to carry forward the momentum against the eight-month-old 'double-come' Shiv Sena-Paladhi government.

While Congress and NCP are expected to take on issues related to farmers, crop losses and falling oil prices, the Shiv Sena (UBT) will highlight issues like BMCs to 6,000 crore cement-concrete road works, rising air pollution in the city, and the alleged role of industrialists from Maharashtra. The state government is expected to pitch the recently announced ₹100 crore special package for PM Modi like the Mumbai Metro and Mumbai beautification project among other infrastructure works.

Meghalaya & Nagaland vote today in test for BJP before '24

Prabir Khatun/timesgroup.com

Gowahati: Meghalaya and Nagaland states on Monday to elect new assemblies in a test for the BJP's popularity before the 2024 general elections. In the two north-eastern states where it had formed its maiden governments with regional parties five years ago.

The BJP may hope to corner enough seats to form governments in Meghalaya and Nagaland — both tribal states where people are Christians — comfortably on its own strength, like it did in Assam, Manipur and Tripura. The BJP led NDA coalition government in Meghalaya and Nagaland has won the eight states in the northeast.

Nagaland CM Neiphiya Rio's National Democratic Progressive Party (NDPP) leads a coalition government in the state with the BJP that won 12 seats in the previous polls. The two states will have over 34 lakh voters will also decide the fate of the Congress and, particularly in Meghalaya, it is going to be an acid test for the BJP.

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HOSUR CITY MUNICIPAL CORPORATION
WATER SUPPLY & SEWERAGE DEPARTMENT
TENDER NOTICE For contract: **Water Supply & Sewerage**
1. Bids are invited for the following works in the Hosur City Municipal Corporation.
2. Name of the work: **Water Supply & Sewerage**
3. Estimated cost: **₹ 10.00 Crores**
4. Estimated completion date: **12/03/2023**
5. Name of the Engineer: **Mr. S. S. Srinivasan**
6. Name of the Engineer-in-Charge: **Mr. S. S. Srinivasan**
7. Name of the Engineer-in-Charge: **Mr. S. S. Srinivasan**
8. Name of the Engineer-in-Charge: **Mr. S. S. Srinivasan**
9. Name of the Engineer-in-Charge: **Mr. S. S. Srinivasan**
10. Name of the Engineer-in-Charge: **Mr. S. S. Srinivasan**

CJI: Dehumanisation of healthcare leads to patient-doctor conflicts

Shamshad Mahapatra/timesgroup.com

New Delhi: Chief Justice D Y Chandrachud on Sunday said patient-doctor conflicts often stem from inadequacy of health facilities in the country, spiralling treatment costs and dehumanisation of healthcare.

The summing up of the public against injustice in healthcare is aggravated when either a patient trusts the doctor as an infallible service provider, who mechanically provides services, or when a doctor looks at a patient merely as a medical issue which needs to be solved," he said. Delivering the 10th Sir Gangadhar Memorial Lecture on Prescription for Justice: Quest for Fairness and Equity in Healthcare, Justice Chandrachud said, "Dehumanisation of healthcare has often resulted in violent confrontations between the citizen and hospitals, with medical professionals being caught in the cross-



Justice Chandrachud: The summing up of the public against injustice in healthcare is aggravated when either a patient trusts the doctor as an infallible service provider, who mechanically provides services, or when a doctor looks at a patient merely as a medical issue which needs to be solved."

fire. This puts the lives of medical professionals at risk, and creates a hostile environment for them to work in." This, he said, is hampering the delivery of medical services, which can have serious consequences for patients. He narrated the humble beginning of Sir Gangadhar Memorial Hospital with a 50-bed facility in the 1950s to become a 600-bed hospital now with facilities for free treatment to poor patients and said the continuing inequalities in access to healthcare system dents the two cardinal principles governing equity and justice in healthcare.

"We as a society need to construct structured and policy-oriented health systems, which can have serious consequences for patients. He narrated the humble beginning of Sir Gangadhar Memorial Hospital with a 50-bed facility in the 1950s to become a 600-bed hospital now with facilities for free treatment to poor patients and said the continuing inequalities in access to healthcare system dents the two cardinal principles governing equity and justice in healthcare.

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Government of India Ministry of Education National Institutional Ranking Framework

NIRF is in process of announcing India Rankings 2023, the eighth edition of this annual exercise. We have received an overwhelming response from Higher Education Institutions.

Data submitted by the institutions in various disciplines like Engineering, Pharmacy, Management, Architecture and Planning, Agriculture and Allied Sciences, Law, Medical, Colleges & Dental including the Overall rankings of the institutions has been hosted by the participating institutions in their respective websites. The list of institutions who have submitted the data in India Rankings 2023 is available on our website www.nirfindia.org.

The comments/feedback of the stakeholders are invited through this advertisement from 27th February 2023 to 5th March 2023 by 5 PM on the data submitted by the institutions. The comments/feedback are auto-transmitted through an email without disclosing the identity of the stakeholder to the institution(s). All the Nodal Officers are requested to regularly check their emails to take necessary action on the comments/feedback received from various stakeholders.

Please note that the responsibility and accountability for the data rests entirely with the participating institutions. **CBC 21315/12/0004/2223**

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMBANDAM DAIRY FARM PRIVATE LIMITED
(EARLIER KNOWN AS SAMBANDAM INVESTMENT AND LEASING LIMITED)

1. NAME OF CORPORATE ENTITY	SAMBANDAM DAIRY FARM PRIVATE LIMITED (EARLIER KNOWN AS SAMBANDAM INVESTMENT AND LEASING LIMITED)
2. DATE OF INCORPORATION OF CORPORATE ENTITY	25.03.1982
3. AUTHORITY UNDER WHICH CORPORATE INCORPORATED / REGISTERED	ROC COMBATOR
4. CORPORATE ENTITY NUMBER	U15100TN1982PTC003730
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE OF ANY OF CORPORATE ENTITY	REGISTERED OFFICE: KAMARAJANGAR COLONY, SALEM TN 636014 IN
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE ENTITY	25.02.2023
7. NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	SIRIPATI PRATHAPASWAMY, OLD NO. 28 (NEW NO. 10), 23RD CROSS STREET, R.K. NAGAR, RAJA ANIMALLUR, PUNJAB CHENNAI, TAMIL NADU 600029. info@sambandam.com www.sambandam.com (REG NO. 088/PN-002/PN-002/2017-2018/10895)
8. LAST DATE FOR SUBMISSION OF CLAIMS	27.03.2023

Notice is hereby given that the SAMBANDAM DAIRY FARM PRIVATE LIMITED has commenced voluntary liquidation on 25.02.2023.

The stakeholders of SAMBANDAM DAIRY FARM PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 27.03.2023, to the liquidator at the address mentioned above.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in paper, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 27-03-2023
Place: CHENNAI
Reg No. 088/PN-002/PN-002/2017-2018/10895

Noted and Signed by the Liquidator:
Siripati Prathapaswamy

Government of India Ministry of Education
NIRF
National Institutional Ranking Framework

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Member Secretary

SAMBANDAM DAIRY FARM PRIVATE LIMITED

(Formerly known as Sambandam Dairy Farm Limited and Earlier Known as
Sambandam Investment and Leasing Limited)

Registered Office:

Kamaraj Nagar Colony,
Salem - 636 014, Tamil Nadu
CIN:U15100TZ1992PTC003700
Mail:corporate@sambandam.com
Phone : 0427-2240790

Notice of Extra-Ordinary General Meeting

Notice is hereby given that an Extraordinary General Meeting of the Members of SAMBANDAM DAIRY FARM PRIVATE LIMITED ("The Company") will be held on Saturday, February 25, 2023 at 11.00 A.M. at KAMARAJ NAGAR COLONY, SALEM TN 636014, INDIA the Registered Office, to transact the following business:

SPECIAL BUSINESS

1. TO APPROVE MEMBERS' VOLUNTARY WINDING UP OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR

To consider and, if thought fit, to pass with or without modification(s), the following resolution as a Special Resolution:

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications thereto read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016 including any statutory amendments or re-enactments thereof, Mr. Sriram Parthasarathy, having IBBI Registration number : IBBI/IPA-002/IP-N00292/2017-18/10895 registered Insolvency Professional be and is hereby appointed as the Liquidator of the Company for the purpose of Voluntary Liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable at the remuneration of INR 3,50,000/- (Indian Rupees Three Lakhs Fifty Thousand only).

RESOLVED FURTHER THAT pursuant to the provisions of the Bankruptcy Code, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out his duties and functions as a Liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of IBC, the VLP Regulations and other applicable provisions, if any, the Liquidator shall exercise the following powers:

- a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
- b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
- c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
- d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
- e) To discharge all powers, functions duties as required under Section 35 of the IBC read with the VLP Regulations or any other applicable provisions;

- f) To open separate bank account on behalf of the Company as per the requirement of the IBC or to change the name of the existing bank account of the Company as may be deemed appropriate; and
- g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the IBC and the VLP Regulations, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorized to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

**By order of the Board of Directors
For SAMBANDAM DAIRY FARM PRIVATE LIMITED**


S. DEVARAJAN
DIRECTOR
DIN: 00001910

Date: 23-01-2023

Place: Salem

Regd. office: KAMARAJNAGAR COLONY, SALEM TN 636014, INDIA

NOTES:

1. In terms of Articles of Association of the company, the statement regarding the appointment of proxy is not required to be given as section 105 of the companies Act, 2013 is not applicable to the company. Corporate members shall have the right to appoint its representatives.
2. A member entitled to attend and vote at the meeting is entitled to appoint a proxy to attend and vote instead of himself and the proxy need not be a member of the company. Proxy in order to be effective must be received by the company not less than 48 hours before the meeting.
3. The Corporate Members intending to send their Authorized Representatives to attend the EGM pursuant to Section 113 of the Companies Act, 2013 are requested to send a certified copy of the Board resolution to attend and vote on their behalf at the EGM.
4. Explanatory Statement as required under Section 102 of the Companies Act, 2013 in respect of special business under item No. 1 as set out in the notice is annexed to this notice and forms part of the notice.
5. All documents referred to in the notice and explanatory statement are open for inspection by the members at the registered office of the Company on all working days during business hours up to the date of the meeting or any adjournment thereof.
6. Attendance slip and proxy form forms part of this notice convening the extraordinary general meeting

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

Item No. 1:

As the members are aware after discontinuance of NBFC business, the Directors of the Company after considering various alternatives had commenced Dairy Farm Business from June 30, 2020. In this connection, the Company purchased livestock - cows (50 nos) from the related party M/s Sambandam Spinning Mills Limited, after obtaining the approval of shareholders. The cows were purchased for a total sale consideration of Rs. 25 lakhs. The Company had earned only minimum profits for the year ended 31.03.2021. The Board of Directors of the Company took continuous strenuous efforts to bring the Dairy Farm business on a profitable line. However, the scenario was not encouraging for Dairy Farm Business. The cost of maintenance of the cows is relatively higher than the sale price of the milk. Hence Company found difficulty in earning profits. The company is having surplus reserves. The continuance of the Dairy business will result in incurring loss. In order to avoid incurring losses, Board recommended for disposal of the assets of the Company i.e., sale of livestock- cows (50 numbers) for a total sale consideration of Rs. 26 lakhs. The sale consideration is fixed based on the valuation report provided by the Veterinary Doctor. Accordingly, after obtaining approval from shareholders at the EGM held on 12-01-2022, the livestock- cows were sold for a total sale consideration of Rs. 26 lakhs and the company closed the dairy farm business.

Since no revival plan could be worked, the Board of Directors of the Company at their meeting held on January 23, 2023 decided to wind up the affairs of the Company by way of voluntary liquidation in accordance with the provisions of section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 (VLP) and the provisions of Companies Act, 2013 as may be applicable in this regard.

The Board of Directors having made full enquiry into the affairs of the Company have formed an opinion that the Company will be able to pay-off its debts, if any. In this regard, the Directors have made a declaration of solvency duly verified by an affidavit pursuant to section 59 (3) of the Insolvency and Bankruptcy Code, 2016.

The Company is in a position to comply with the provisions of the companies Act, for Members Voluntary Winding up. As laid down in Section 59 of the Insolvency and Bankruptcy Code, 2016, your Directors will also file declaration of solvency with the Registrar of Companies. The said declaration of solvency together with the latest audited financial statement for the year ended November 30, 2022 is available for inspection at the Registered Office of the Company during business hours on any working day.

The proposed resolution also seeks approval of the members for the appointment of Mr. Sriram Parthasarathy, an Insolvency Professional registered with Insolvency and Bankruptcy Code of India (IBBI Registration number: IBBI/PA-002/IP-N00292/2017-18/10895), as Liquidator of the Company and fixing his remuneration pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016. The liquidator is entrusted with the powers and duties as per applicable provisions of the IBC, 2016, VLP Regulations and other applicable provisions as may be in the beneficial liquidation of the Company.

The Board of Directors of the Company believe that the proposed voluntary liquidation is in the best interest of all the stakeholders of the Company. The Board of Directors, therefore, recommend the passing of the resolution at Item No. 1 as a Special Resolution.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution except to the extent of their respective shareholding, if any in the Company.

**By order of the Board of Director
For SAMBANDAM DAIRY FARM PRIVATE LIMITED**

Date: 23-01-2023
Place: Salem


S. DEVARAJAN
DIRECTOR
DIN: 00001910

ATTENDANCE SLIP

Extra-ordinary general meeting held on Saturday, February 25, 2023 at 11.00 A.M, at the registered office of the Company situated at KAMARAJNAGAR COLONY, SALEM TN 636014, INDIA

Regd. Folio No.

(Shareholder's Name in BLOCK Letters)

I certify that I am a registered shareholder / proxy for the registered shareholders of the Company.
(Member's / proxy's name and address in Block Letters to be furnished below)

I hereby record my presence at the extra-ordinary general meeting held Saturday, February 25, 2023 at 11.00 A.M, at the registered office of the Company situated at KAMARAJNAGAR COLONY, SALEM TN 636014, INDIA

If signed by Proxy, name should be
Written here in Block Letters

Member's/ Proxy's signature

Note: Please fill in this attendance slip and hand it over at the entrance of the meeting hall.

**FORM NO. MGT-11
PROXY FORM**

(Pursuant to Section 105(6) of the Companies Act, 2013 and Rule 19(3) of the Companies
(Management and Administration) Rules, 2014)

Name of the Member(s):

Registered address:

E-mail Id:

Folio No. / Client ID No.: DP ID No.:

I / We, being the member(s) of Shares of Sambandam Dairy Farm Private Limited, hereby appoint

1. Name: E-mail Id:
address: Signature:
..... or failing him;

2. Name: E-mail Id:
address: Signature:
..... or failing him;

3. Name: E-mail Id:
address: Signature:
.....

as my/our proxy to attend and vote (on a poll) for me/us and on my/our behalf at the Extra Ordinary General Meeting to be held on Saturday, February 25, 2023 at 11.00 A.M, at the registered office of the Company situated at KAMARAJNAGAR COLONY, SALEM TN 636014, INDIA

Resolution No	Resolution	For	Against
1	To approve members' voluntary winding up of the Company as per the Insolvency and Bankruptcy Code, 2016 and Appointment of Liquidator		

Signed this day of 2023

Signature of shareholder

Signature of Proxy holder(s)

Affix
Revenue
Stamp of
Re. 1/-

NOTES:

1. This Form in order to be effective should be duly completed and deposited at the Registered Office of the Company at KAMARAJNAGAR COLONY, SALEM TN 636014, INDIA, not less than 48 hours before the commencement of the Meeting.
2. Those Members who have multiple folios with different joint holders may use copies of this Attendance slip/Proxy.

Receipt No.

1670

DEPARTMENT OF POSTS, INDIA
BUSINESS POST CENTRE,

Salem HPO - 636 001. Ph : 0427-2264844.

Email : salemho@indiapost.gov.in

GST : 33AAAAGS1274D1ZN



India Post

Date : 01.02.2023

Received from

Sambandam Dairy Farm Pvt Ltd,
Salem-636014

Rs. 901

[(in words) Rs. Nine hundred and one Rupee only]

Type of Article Received : RL

Postage

38 x @ Rs. 22 = Rs. 836

Service Charges

38 x @ Rs. 1.70 = Rs. 65

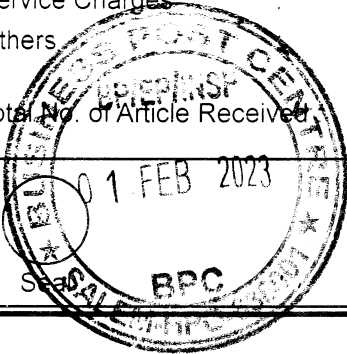
Others

x @ Rs. = Rs.

Total No. of Article Received

38

Rs. 901



A. R. S.
BPC SUPERVISOR
Business Post Centre,
Salem HPO - 636 001.

Sambandan



Salem HO BPC
Salem
Salem-636001
OFFICE GSTIN: null

Receipt No SL0086690011675263676
Counter No 1

Date 01-02-2023 20:45:34
Operator Name Veeramani M

Sl. No	Reference No	Sender Details	Weight	Additional Info.	Recipient Details	Amount
1	Registered Letter RT620692514IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	A GEETHA, AMMAPETTAI SALEM S.O, 636003 (IN) D NIRANJANKUM AR, ALAGAPURAM S.O, 636004 (IN) D	0.00
2	Registered Letter RT620692528IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SARADAMANI, ALAGAPURAM S.O, 636004 (IN) D	0.00
3	Registered Letter RT620692531IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SENTHILNATH AN, AMMAPETTAI SALEM S.O, 636003 (IN) D	0.00
4	Registered Letter RT620692545IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SUDHARSAN, ALAGAPURAM S.O, 636004 (IN) D	0.00
5	Registered Letter RT620692559IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	DMANJULA, ALAGAPURAM S.O, 636004 (IN) D	0.00
6	Registered Letter RT620692562IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	E SAI PRABHU, AMMAPETTAI SALEM S.O, 636003 (IN) J	0.00
7	Registered Letter RT620692576IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	PARAMESHW RI, ALAGAPURAM S.O, 636004 (IN) J	0.00
8	Registered Letter RT620692580IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	J RAMYA, ALAGAPURAM S.O, 636004 (IN) J	0.00
9	Registered Letter RT620692593IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	J SAKTHIVEL, ALAGAPURAM S.O, 636004 (IN) N	0.00
10	Registered Letter RT620692602IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	USHA, AMMAPETTAI SALEM S.O, 636003 (IN) P R	0.00
11	Registered Letter RT620692616IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	ELANGKUMAR AN, AMMAPETTAI SALEM S.O, 636003 (IN) R JAYAMANI, AMMAPETTAI SALEM S.O, 636003 (IN) R	0.00
12	Registered Letter RT620692620IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SELVARAJAN, ALAGAPURAM S.O, 636004 (IN) S	0.00
13	Registered Letter RT620692633IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	JEGARAJAN, ALAGAPURAM S.O, 636004 (IN) S	0.00
14	Registered Letter RT620692647IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SHANTHI, ALAGAPURAM S.O, 636004 (IN) S	0.00
15	Registered Letter RT620692655IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SIVAKUMAR, AMMAPETTAI SALEM S.O, 636003 (IN) S	0.00
16	Registered Letter RT620692664IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SIVAKUMAR, AMMAPETTAI SALEM S.O, 636003 (IN) S	0.00
17	Registered Letter RT620692678IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SWETHA, AMMAPETTAI SALEM S.O, 636003 (IN) S	0.00
18	Registered Letter RT620692681IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SWETHA, AMMAPETTAI SALEM S.O, 636003 (IN) S	0.00
19	Registered Letter RT620692695IN	SAMBANDAM DAIRY, .. 636014	20	Prepaid Amount : 22.00	SWETHA, AMMAPETTAI SALEM S.O, 636003 (IN) S	0.00

20	Registered Letter RT620692704IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00	S VIJAY SHANKAR, ALAGAPURAM S.O, 636004 (IN) SAMBADAM SPG MILLS, KAMARAJ NAGAR COLONY S.O, 636014 (IN) V VALARNILA, ALAGAPURAM S.O, 636004 (IN) SKALAVATHI, AMMAPETTAI SALEM S.O, 636003 (IN) S DINAKARAN, ALAGAPURAM S.O, 636004 (IN) AR NATRAJAN, AMMAPETTAI SALEM S.O, 636003 (IN) A R ANNAMALAI, AMMAPETTAI SALEM S.O, 636003 (IN) D ANUPAMA, ALAGAPURAM S.O, 636004 (IN) EPARIMALA, AMMAPETTAI SALEM S.O, 636003 (IN) S NIRMALA, ALAGAPURAM S.O, 636004 (IN) F SAI JANANI, AMMAPETTAI SALEM S.O, 636003 (IN) R SAKUNTHALA, AMMAPETTAI SALEM S.O, 636003 (IN) SP RAJENDRAN, AMMAPETTAI SALEM S.O, 636003 (IN) MALLURSIDDE SWARASPG MILS, ANDAGALUR S.O, 637401 (IN) D RATHIPRIYA, HASTHAMPATT I S.O, 636007 (IN) D MINUSAKTHIP RIYA, ALAGAPURAM S.O, 636004 (IN) S DEVARAJAN, ALAGAPURAM S.O, 636004 (IN) R MALARSELVI, AMMAPETTAI SALEM S.O, 636003 (IN) M RAJAMANI, AMMAPETTAI SALEM S.O, 636003 (IN)	0.00
21	Registered Letter RT411792920IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
22	Registered Letter RT411792933IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
23	Registered Letter RT620692505IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
24	Registered Letter RT620692491IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
25	Registered Letter RT620693205IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
26	Registered Letter RT620693191IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
27	Registered Letter RT620693188IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
28	Registered Letter RT620693174IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
29	Registered Letter RT620693165IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
30	Registered Letter RT620693157IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
31	Registered Letter RT620693143IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
32	Registered Letter RT620693130IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
33	Registered Letter RT620693126IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
34	Registered Letter RT620693112IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
35	Registered Letter RT620693109IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
36	Registered Letter RT620693090IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
37	Registered Letter RT620693086IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
38	Registered Letter RT620692960IN	SAMBANDAM DAIRY, ., 636014	20	Prepaid Amount : 22.00		0.00
				Total	38	0.00

Tax: Total Tax:NA Commission:NA AMS Charge:NA COD Charge:NA VPP Commision:NA Prepaid Amount:836.00 MO Value:NA Custom Duty:NA	Payment: TOTAL : 0.00 Amount Returned: 0.00
Thank You for Visiting. Please Visit Again	Signature <i>A. Reddy</i>
Track your consignments at www.indiapost.gov.in within 60 days from the date of booking.	



SAMBANDAM DAIRY FARM PRIVATE LIMITED

**(Formerly known as Sambandam Dairy Farm Limited and Earlier Known as
Sambandam Investment and Leasing Limited)**

Registered Office:

Kamaraj Nagar Colony,
Salem - 636 014, Tamil Nadu
CIN: U15100TZ1992PTC003700
Mail:corporate@sambandam.com
Phone : 0427-2240790

Date: 25-02-2023

CERTIFIED TRUE COPY OF THE SPECIAL RESOLUTIONS PASSED BY THE MEMBERS OF SAMBANDAM DAIRY FARM PRIVATE LIMITED ("THE COMPANY") AT THE EXTRA ORDINARY GENERAL MEETING OF THE COMPANY HELD ON SATURDAY, 25TH FEBRUARY, 2023 AT 11.00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT KAMARAJ NAGAR COLONY, SALEM TN 636014, INDIA TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications thereto read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016 including any statutory amendments or re-enactments thereof, Mr. Sriram Parthasarathy, having IBBI Registration number : IBBI/IPA-002/IP-N00292/2017-18/10895 registered Insolvency Professional be and is hereby appointed as the Liquidator of the Company for the purpose of Voluntary Liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable at the remuneration of INR 3,50,000/- (Indian Rupees Three Lakhs Fifty Thousand only).

RESOLVED FURTHER THAT pursuant to the provisions of the Bankruptcy Code, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out his duties and functions as a Liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto.

**/Certified True Copy/
For Sambandam Dairy Farm Private Limited**


(S. Devarajan)
Director
DIN: 00001910

Contd....2

SAMBANDAM DAIRY FARM PRIVATE LIMITED

**(Formerly known as Sambandam Dairy Farm Limited and Earlier Known as
Sambandam Investment and Leasing Limited)**

Registered Office:

Kamaraj Nagar Colony,
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CIN: U15100TZ1992PTC003700
Mail:corporate@sambandam.com
Phone : 0427-2240790

: 2 :

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of IBC, the VLP Regulations and other applicable provisions, if any, the Liquidator shall exercise the following powers:

- a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
- b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
- c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
- d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
- e) To discharge all powers, functions duties as required under Section 35 of the IBC read with the VLP Regulations or any other applicable provisions;
- f) To open separate bank account on behalf of the Company as per the requirement of the IBC or to change the name of the existing bank account of the Company as may be deemed appropriate; and
- g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the IBC and the VLP Regulations, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorized to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company

/Certified True Copy/

For Sambandam Dairy Farm Private Limited


(S. Devarajan)
Director
DIN: 00001910

SAMBANDAM DAIRY FARM PRIVATE LIMITED

[Formerly known as Sambandam Dairy Farm Limited and Earlier known as Sambandam Investment and Leasing Limited]

Kamaraj Nagar Colony, Salem - 636 014 . Ph.:0427-2240790 : Mail id. corporate@sambandam.com

CIN : U15100TZ1992PTC003700

Extraordinary General Meeting of the Company on 25th February, 2023 at 11 a.m.

ATTENDANCE SLIP

SL.No.	NAME OF THE SHARE HOLDERS	LEDGER FOLIO No.	NO. OF SHARES	RESIDENTIAL ADDRESS	SIGNATURE
1	S.P. Rajendran	00004	1000	83, Marimuthu Street, Ammapet, Salem - 636 003	
2	M. Rajamani	00005	67500	24, Marimuthu Street, Ammapet, Salem - 636 003	
3	S. Devarajan	00006	187334	63/315, 8th Cross, Brindavan Road, Salem - 636 004	
4	A.R.Natrajan	00008	34500	98, Thangasengodan Street, Ammapet, Salem - 636 003	
5	S. Sivakumar	00010	70000	24, Marimuthu Street, Ammapet, Salem - 636 003	
6	R. Selvarajan	00011	14000	64/315, 8th Cross, Brindavan Road, Salem 636 004	
7	P.R. Elangkumaran	00013	1000	83, Marimuthu Street, Ammapet, Salem 636 003	
8	S. Jegarajan	00014	76833	326, Santham Street, Brindavan Road, Salem 636 004	
9	S. Dinakaran	00015	66833	327, Santham Street, Brindavan Road, Salem 636 004	
10	A.R.Annamalai	00016	34500	79-A, Thangasengodan Street, Ammapet, Salem - 636 003	
11	D. Sudharsan	00017	32500	63/315, 8th Cross, Brindavan Road, Salem 636 004	
12	A. Geetha	00018	13500	79-A, Thangasengodan Street, Ammapet, Salem - 636 003	
13	N. Usha	00019	27500	98, Thangasengodan Street, Ammapet, Salem 636 003	
14	S. Kalavathi	00021	17500	24, Marimuthu Street, Ammapet, Salem - 636 003	
15	D. Saradhamani	00025	34000	63/315, 8th Cross, Brindavan Road, Salem 636 004	
16	S. Nirmala	00027	55000	64/315, 8th Cross, Brindavan Road, Salem 636 004	
17	E.Parimala	00028	82500	83, Marimuthu Street, Ammapet, Salem - 636 003	
18	D. Senthilnathan	00029	17500	83, Marimuthu Street, Ammapet, Salem - 636 003	
19	S. Shanthi	00030	17500	327, F, Brindavan Road, Salem 636 004	

SAMBANDAM DAIRY FARM PRIVATE LIMITED

[Formerly known as Sambandam Dairy Farm Limited and Earlier known as Sambandam Investment and Leasing Limited]

Kamaraj Nagar Colony, Salem - 636 014 . Ph.:0427-2240790 : Mail id. corporate@sambandam.com

CIN : U15100TZ1992PTC003700

Extraordinary General Meeting of the Company on 25th February, 2023 at 11 a.m.

ATTENDANCE SLIP

SL.No.	NAME OF THE SHARE HOLDERS	LEDGER FOLIO No.	NO. OF SHARES	RESIDENTIAL ADDRESS	SIGNATURE
20	R. Jayamani	00031	1000	83, Marimuthu Street, Ammapet, Salem - 636 003	
21	D. Manjula	00032	49500	327, Santham Street, Brindavan Road, Salem 636 004	D. Manjula
22	J. Parameshwari	00034	66000	326, Santham Street, Brindavan Road, Salem	J. Parameshwari
23	R. Malarselvi	00035	15000	24, Marimuthu Street, Ammapet, Salem - 636 003	R. Malarselvi
24	S. Vijay shankar	00036	1000	64/315, 8th Cross, Brindavan Road, Salem	S. Vijay shankar
25	E. Kasha Sai (E. Sai Prabhu)	00037	1000	83, Marimuthu Street, Ammapet, Salem - 636 003	
26	E. Sai Janani	00038	1000	83, Marimuthu Street, Ammapet, Salem - 636 003	
27	D. Niranjankumar	00039	1000	327, Santham Street, Brindavan Road, Salem 636 004	D. Niranjankumar
28	D. Minusakthipriya	00040	1000	327, Santham Street, Brindavan Road, Salem	D. Minusakthipriya
29	D. Rathipriya	00041	1000	6/13, A, Vidyalaya Road, Salem	
30	D. Anupama	00042	1000	63/315, 8th Cross, Brindavan Road, Salem 636 004	
31	J. Sakthivel	00043	1000	326, Santham Street, Brindavan Road, Salem	J. Sakthivel
32	V. Valarnila	00044	1000	326, Santham Street, Brindavan Road, Salem	V. Valarnila
33	J. Ramya	00045	1000	326, Santham Street, Brindavan Road, Salem 636 004	
34	M/s Mallur Siddeswara Spinning Mills (P) Ltd.,	00047	50000	Ayeepalayam, Attayampatti Road, Rasipuram - TK	
35	M/s Sambandam Spinning Mills Limited	00048	107500	Kamaraj Nagar Colony, Ammapet, Salem 636 008	
36	S. Sivakumar & Master S. Aswath Raam Minor by M&G Smt. S. Swetha	00049	35000	24, Marimuthu Street, Ammapet, Salem - 636 003	S. Sivakumar
37	S. Swetha & Master S. Aswath Raam Minor by F & G S. Sivakumar	00050	15000	24, Marimuthu Street, Ammapet, Salem - 636 003	S. Swetha
	TOTAL NO. OF SHARE HOLDERS : 37		1200000		

Date: February 24, 2023

To,
The Board of Directors
SAMBANDAM DAIRY FARM PRIVATE LIMITED
KAMARAJNAGAR COLONY SALEM,
TN 636014 IN

Dear Sir,

Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Company.

I, Sriram Parthasarathy, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/IPA-002/IP-N00292/2017-2018/10895**, having office at Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram, Chennai, Tamil Nadu 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1. I am eligible to be appointed as the Liquidator of the Company;
2. There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India
3. I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;
4. I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:




Regn. No: IBBI/IPA-002/IP-N00292/2017-2018/10895
Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram
Chennai, Tamil Nadu 600028
Contact: 9940336666 srirampcs@gmail.com

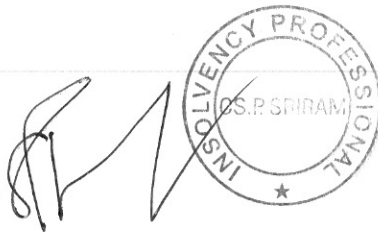
a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

(b) I am not a related party of the Company;

(c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

(d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

(e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.

A handwritten signature in black ink, appearing to be 'Sriram', is written over a circular stamp. The stamp contains the text 'INSOLVENCY PROFESSIONAL' around the top edge, 'CS.P. SRIRAM' in the center, and a small star at the bottom.

Sriram Parthasarathy
Insolvency Professional

SAMBANDAM DAIRY FARM PRIVATE LIMITED

(Formerly known as Sambandam Dairy Farm Limited and Earlier Known as
Sambandam Investment and Leasing Limited)

Registered Office:

Kamaraj Nagar Colony,
Salem - 636 014, Tamil Nadu
CIN: U15100TZ1992PTC003700
Mail:corporate@sambandam.com
Phone : 0427-2240790

Date: February 25, 2023

To,

Mr. Sriram Parthasarathy
Insolvency Professional
10/28, 3rd Cross Street,
R.K. Nagar, Raja Anna Malai Puram,
Mandaveli, Chennai, Tamil Nadu-600028

Dear Sir,

Sub: Appointment of proposed Company liquidator for the purpose of member's voluntary winding up.

We are glad to inform that, we propose to appoint you as liquidator of the Company, on such a remuneration to be decided in the Extraordinary General Meeting to be held on February 25, 2023 for the purpose of voluntary winding up of M/s. SAMBANDAM DAIRY FARM PRIVATE LIMITED, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

We hereby request you to give your consent/certificate of confirmation on your eligibility to be appointed as Liquidator pursuant to Regulation 6 of the Insolvency and Bankruptcy Board of India.

Thanking you,

For Sambandam Dairy Farm Private Limited


(S. Devarajan)
Director
DIN: 00001910